

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 8/TT/2020

Date: 02.07.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2004-09 and 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-I: 400 kV D/C Agra – Bassi Transmission Line with associated bays, Asset-II: 3x105 MVA 400/220/33 kV ICT-III along with associated bays at Wagoora Sub-Station, Asset-III: 220 kV Zainkot III & IV bays at Wagoora Sub-Station and Asset-IV: 40% FSC on Allahabad-Mainpuri 400kV D/C line at Mainpuri under Transmission System associated with Northern Region System Strengthening Scheme-II in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 23.7.2020:-

2014-19 period

- a) Provide Auditor Certificate for Combined Asset-I, II and III.
- b) Detailed justification for claiming additional capitalization of ₹81.97 lakh in Asset-IV which is beyond the cut-off date.
- c) Undertaking on affidavit giving details of actual equity infused for the additional capitalization during 2014-19 for the given transmission asset(s).

2019-24 period

- d) Detailed justification for claiming additional capitalization of ₹474.87 lakh in Asset-IV which is beyond the cut-off date.
- e) Confirm, if there is any additional capitalization expected on account of undischarged liability/balance retention payment for the assets covered in the instant petition.

Forms

- f) Provide flow of liabilities statement as per Annexure – I enclosed herewith.
2. Confirm if all assets are currently in use and if there has been any decapitalization.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)

Annexure 1

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars #	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019		
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)			
Asset - 1	Party - A										-													-	-
Asset - 1	Party - B										-													-	-

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify

Note: This table is for computation that should match with Add Cap as per Petition for each Asset